

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 05
CP (IB) No.55/BB/2024

IN THE MATTER OF:

M/s. GLAS Trust Company LLC ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 03.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Udaya Holla, Sr. Adv.
For the Respondent : Shri Dhyan Chinnappa, Sr. Adv. with
Ms. Bhavna Menon, Adv.

ORDER

1. Heard the Ld. Sr. Counsels for the Parties.
2. Pursuant to the Order dated 28.02.2024, Ld. Sr. Counsel for the Respondent seeks three weeks' time to file objections since the notice along with the CP was received on 27.03.2024. However, it is pointed out by the Ld. Sr. Counsel for the Petitioner that the copy of Company Petition is normally served on the Respondent before the CP is filed in the Registry, otherwise the Registry does not accept the Petition. Considering the request of the Ld. Sr. Counsel for the Respondent, further three weeks' time is granted to file objections, and two weeks' thereafter is granted to the Petitioner for filing rejoinder, if any, after duly serving the copy on the other side.
3. List the matter on **29.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)